

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 721/2015
O.A. No. 4260/2012**

New Delhi, this the 11th day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Sh. Sandip Kumar Roy
S/o Shri Samir Kumar Roy
AJ, Ashiyana Apartments
GH-7, Sector -46
Faridabad-121003

..Petitioner

(By Advocate: Shri Gyan Prakash)

Versus

1. Sh. Balvinder Kumar
Secretary,
Ministry of Mines, Shastri Bhawan,
Dr. Rajendra Prasad Road, New Delhi-110001.
2. Sh. Harbans Singh
DGCO, G.S.I.,
NC-II, Pushpa Bhawan (IInd Floor)
Madangir Road, New Delhi-62.Respondents

(By Advocate: Shri D. S. Mahendru)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J).

The petitioner, Shri Sandip Kumar Roy, has preferred the instant Contempt Petition (C.P.) on the ground that the respondents have not complied with the directions contained in the order dated 13.10.2014 in O.A No. 4260/2012 of this Tribunal.

2. In the wake of notice, the respondents appeared, and Shri D. S. Mahendru, advocate has stated at the Bar that the Hon'ble High Court has granted further period to the respondents to comply with the indicated directions vide order dated 10.05.2016 in Civil Writ Petition No. 12192/2105 titled as **Union of India Vs. P. K. Roy and Ors.** The learned counsel for petitioner has acknowledged the factual matrix.

3. In view of the subsequent order of the Hon'ble High Court, the present C.P. becomes infructuous, which is hereby dismissed as such.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/